

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00032/2019 in & OA/310/00056/2019

Dated Wednesday the 23rd day of January Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

1. Yamuna. T.V	
2. Porkodi P. Rabindran	
3. S. Arul Nisha	
4. S. Angelin Mary Sheela	
5. M. Lakshmi Prasanna	
6. R.R. Kavitha	
7. Niksy Abraham	
8. Safeena Beevi .S.S	
9. K. Kanimozhi	... Applicants in both OA & MA

By Advocate M/s. V. Ajayakumar

Vs

1. Union of India rep. by The Director General of Health Services New Delhi.	
2. The Director Jawaharlal Institute of Postgraduate Medical Education and Research Puducherry.	... Respondents in both OA & MA

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. MA for joining together to file a single OA is allowed.

2. The applicants have filed this OA seeking the following relief :

"To direct the second respondent to redesignate/absorb/promote the applicants working in the post of Tutor to the post of Assistant Professor (Lecturer) in the College of Nursing with effect from the date on which the vacancies in the post of Assistant Professor arose and to pass such other or further orders in the interest of justice and thus render justice."

3. It is submitted that the 1st applicant has made a representation dated 04.12.2018 regarding the grievances of the Tutors at the JIPMER Nursing College but no response had been received till date. Others had made representations too on various dates. The applicants would be satisfied if the competent authority is directed to consider their representations and pass orders within a time limit to be stipulated by the Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A13 representation of the 1st applicant dt. 04.12.2018 along with similar representations by others in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

**(P. Madhavan)
Member(J)**

23.01.2019

SKSI

**(R. Ramanujam)
Member(A)**